

of the growing urban areas in the country by the year 1990 ; and

(b) whether any long term steps have been devised to meet the drinking and domestic water requirements and the industrial requirements of water in the urban areas in the country by 1995 ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b) According to the National Master Plan for International Drinking Water Supply and Sanitation Decade (1981-1990), safe and adequate drinking water was to be provided to 100% of the urban population by March, 1991. The requirements of resources and need for development of sources were estimated in this context. Water supply schemes are required to be designed by State level agencies/local bodies on the basis of prescribed norms of drinking water for various purposes such as domestic and non-domestic needs, institutional needs, industrial needs, etc.

**Mookaiyoor Fishing Harbour Project in Ramanathapuram (Tamil Nadu)**

4076. Dr. V. RAJESHWARAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Union Government propose to implement Mookaiyoor fishing harbour project in Ramanathapuram district in Tamil Nadu ; and

(b) whether Union Government also propose to relax rules regarding implementing fishing harbour project ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) and (b) No decision has been taken on the preliminary report received during the month.

**Extension of ESI Scheme**

4077. SHRI THAMPAN THOMAS : Will the Minister of LABOUR be pleased to state :

(a) whether there is any proposal to extend the Employees State Insurance Scheme to units and sectors which have still not been brought under ESI Scheme ;

(b) if so, which are the sectors and units that have been brought under the scheme during the past two years ; and

(c) whether any reduction in the payment of workers contribution is also proposed for small scale sector workers ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) Yes, Sir,

(b) The Employees' State Insurance Act is being extended areawise in phases. A list of new industrial centres to which the Act was extended during the past two years is given in the statement below. The Act, which was originally applicable to factories run with power and employing 20 or more persons, is now being gradually extended by the State Governments to the following new classes of establishments :

- (i) smaller power using factories employing 10 to 19 persons and non-power using factories employing 20 or more persons ; and
- (ii) shops, hotels, restaurants, cinema (including pre-view theatres), road motor transport and newspaper establishments employing 20 or more persons.

During the past two years, the State Governments of Andhra Pradesh, Haryana Himachal Pradesh, Kerala, Orissa and Punjab had extended the provisions of the Act to all the above mentioned new classes of establishments in certain specified areas in their State, while the State Governments of Tamil Nadu and West Bengal had extended the provisions of the Act to Road Motor Transport establishments and shops respectively in certain specified areas in their State.

(c) No, Sir.